

Notice Calling for suggestions, views, comments etc from WTO-TBT Committee members on the draft Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2018.

File No. REG/11/27/ BEVO-Labelling/FSSAI-2018.-

In the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 (herein after refer as said regulations), -

(1) In regulation 2.3, in sub-regulation 2.3.3, for second proviso, the following shall be substituted, namely:-

“Provided further that in case of label declarations required under sub-regulations 2.4.2 and 2.4.4 except in case of declaration specifying instructions for use or preparation of the product, the size of numeral and letters shall not be less than 3mm.”

(2) In regulation 2.4, in sub-regulation 2.4.2, for clause 11, the following shall be substituted, namely:-

“11. Every package containing an admixture of edible oils shall carry the following label declaration immediately below its brand name, namely:-

<p>Blended Edible Vegetable Oil</p> <p>(Name and nature* of edible vegetable oil)% by weight</p> <p>(Name and nature* of edible vegetable oil).....% by weight</p>
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(*i.e. in raw or refined form)

The font size of the label declaration “Blended Edible Vegetable Oil” shall not be less than 5 mm.

There shall also be the following declaration in bold capital letters along with the name of product on front/central panel,-

<p>NOT TO BE SOLD LOOSE</p>
